

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.319 of 2002.

Allahabad this the 14th day of May 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.

J.C. Bhardwaj
aged about 58 years
son of Sri Harbanslal,
Posted as Senior Section Supervisor,
T.R. Computer, in the office of
General Manager, Telecom District
Muzaffarnagar.

.....Applicant.

(By Advocate : Sri S.K. Mishra/
Sri Sudhir Agrawal)

Versus.

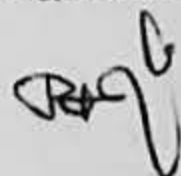
1. Union of India
through the Secretary
Ministry of Telecom,
New Delhi.
2. Bharat Sanchar Nigam Limited,
Sanchar Bhawan New Delhi
through its Chairman.
3. The General Manager
Bharat Sanchar Nigam Ltd.
Telecom Distt. Muzaffarnagar.
4. Asstt. General Manager (Admn)
in the office of General Manager Telecom
District Bharat Sanchar Nigam Limited,
Muzaffarnagar.
5. The Accounts Officer,
T.R.A. Unit, in the office of
General Manager, Telecom District
Muzaffarnagar.

.....Respondents.

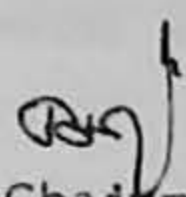
(By Advocate : Sri R.C. Joshi)

O_R_D_E_R

Heard Sri S.K. Mishra learned counsel for the
applicant and Sri V.V. Mishra holding brief of Sri R.C.
Joshi learned counsel for the respondents.



2. The applicant is class III employee under Bharat Sanchar Nigam Ltd. It has not yet been brought within a purview of Central Administrative Tribunal in that no notification under section 14 (2) of Administrative Tribunal Act 1985. Accordingly, the O.A. is dismissed as not maintainable. This order will not prejudice the right of the applicant to approach appropriate forum for redressal of his grievances.


Vice-Chairman.

Manish/-